

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision (DB) No. 1103 of 2019

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Bindeshwari Prasad Rai --- --- Petitioner

Versus

1. The State of Jharkhand through Deputy Commissioner, Deoghar.
2. Kunal Kumar Choudhary -- --- Opp. Parties

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through Video Conferencing

For the Petitioner : Mr. Sudhansu Kumar Deo, Adv.
For the State : Mr. Shekhar Sinha, P.P.

06/05.04.2021 This revision has been preferred by the informant for enhancement of sentence upon the opposite party no.2 /convict in Sessions Trial No.196/2016 since learned Additional Sessions Judge-II, Deoghar while convicting the opposite party no.2 for the offence under Section 304B of I.P.C. has imposed a sentence of rigorous imprisonment for 10 years only with a fine of Rs.2 lakhs and a default sentence on non-payment of fine.

Learned counsel for the appellant submits that the opposite party no.2 has also preferred Cr. Appeal (DB) No.294/2019 before this Court which has been admitted for hearing. Lower court records have also been called for.

Issue notice in the limitation matter (I.A. No.7989/2019) as also on the main memo of appeal upon the opposite party no.2 under registered cover with A/D and speed post, for which requisites be filed within two weeks.

Office to track speed post delivery.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/